

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 1**  
**(IB)-536(PB)/2020**

**IN THE MATTER OF:**

Nippon India Mutual Fund

.... Applicant/petitioner

v.

Avantha Holdings Ltd. & anr.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 20.02.2020**

**Coram:**

**DR. DEEPTI MUKESH**

**HON'BLE MEMBER (JUDICIAL)**

**SH. S.K MOHAPATRA**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the petitioner: -

For the Respondent -

**ORDER**

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated in respect of corporate debtor-respondent for 06.03.2020.

Process dasti.

List for further consideration on 06.03.2020.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

20.02.2020  
Ritu Sharma

Sd/-

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**